

**2015**  
**IN THE HIGH COURT AT CALCUTTA**  
**APPELLATE SIDE**

No. 176 G

Dated Calcutta, The 16<sup>th</sup> January, 2015

From: Mir Dara Sheko,  
Registrar General  
High Court, Calcutta.

To: The District & Sessions Judge, Darjeeling  
The District & Sessions Judge, Cooch Behar  
The District & Sessions Judge, Jalpaiguri  
The District & Sessions Judge, Uttar Dinajpur  
The District & Sessions Judge, Dakshin Dinajpur  
The District & Sessions Judge, Malda  
The District & Sessions Judge, Murshidabad  
The District & Sessions Judge, Burdwan  
The District & Sessions Judge, Birbhum  
The District & Sessions Judge, Bankura  
The District & Sessions Judge, Purulia  
The District & Sessions Judge, Nadia  
The District & Sessions Judge, Hooghly  
The District & Sessions Judge, Howrah  
The District & Sessions Judge, North 24 Parganas  
The District & Sessions Judge, South 24 Parganas  
The District & Sessions Judge, Paschim Medinipur  
The District & Sessions Judge, Purba Medinipur  
The District & Sessions Judge, Andaman & Nicobar Islands.  
The Chief Judge, City Civil Court, Calcutta  
The Chief Judge, City Sessions Court, Calcutta  
The Chief Judge, Presidency Small Cause Court, Calcutta.

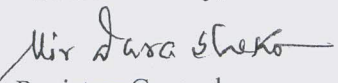
Subject: **Guidelines for dealing with the complaints against the subordinate judiciary.**

Sir,

I am directed to forward herewith a copy of letter dated 31<sup>st</sup> December, 2014 received from the Director (Justice), Government of India, Ministry of Law and Justice, on the subject mentioned above for your information and necessary action and to request you to circulate the said guidelines, as mentioned in the letter, by publishing through website both in the District as well as in the Courts at Sub-Division and through other usual mode, so that the litigants having any grievances/complaints relating to the judiciary may be aware of the procedure required to be followed in such cases.

Encl: as stated.

Yours faithfully,

  
Registrar General.

ISSUED

Date 16.01.15

By 

2017  
IN THE HIGH COURT AT CALCUTTA  
APPELLATE SIDE



No. 1258 G

Dated Calcutta, The 04<sup>th</sup> April, 2017

From: Sri Sugato Majumdar  
Registrar General,  
High Court, Calcutta.

To: The District & Sessions Judge:

Darjeeling, Cooch Behar, Jalpaiguri, , Uttar Dinajpur, Dakshin Dinajpur, Malda, Murshidabad, Burdwan, Birbhum, Purulia, Nadia, Hooghly, Howrah, North 24 Parganas, South 24 Parganas, South 24 Parganas, Paschim Medinipur, Purba Mediniipur, Andaman & Nicobar Islands.

The Chief Judge:

City Civil Court, Calcutta, City Sessions Court, Calcutta, Presidency Small Cause Court, Calcutta.

Department.....Englis.  
Date.....7/4/17  
Serial No.....1736  
Collection.....II  
File No.....10  
CLASS.....

Subject: **Guidelines for dealing with the complaints against the subordinate judiciary.**

Sir,

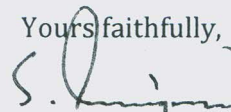
I am to refer to the Hon'ble Court's letter No. 176 G dated 16<sup>th</sup> January, 2015, on the subject mentioned above (copy enclosed), vide which you were requested to circulate the guidelines, as mentioned in the letter dated 31<sup>st</sup> December, 2014 (copy enclosed), of the Ministry of Law and Justice Government of India, by publishing through website both in the District as well as in the Courts at Sub-Division and through other usual mode, so that the litigants having any grievances/complaints relating to the judiciary may be aware of the procedure required to be followed in such cases.

In this connection, I am to request you to submit a compliance report, specifying therein whether the said guidelines have been circulated by publishing through website both in the District as well as in the Courts at Sub-Division and through other usual mode for the specified purpose. For convenience, the information may be provided by filling in the table below:

Total No. of Courts in the District/Judgeship	Number of Courts that displayed the guidelines in their District Court website.	Number of Courts that displayed the guidelines in their Notice Board.

Since the matter of compliance thereof is presently under purview of a time-barred query under R.T.I. Act, 2005, an early reply from your end in this regard by fax (No. 033 22548097), would be appreciated.

Encl: as stated.

Yours faithfully,  
  
Registrar General.  
03.04.17

*Scanned, Make necessary arrangements for wide publicity.*  
DJ  
7/4/17

